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PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF INDIA.

Legislative Department.

NOTIFICATION.

New Delhi, the 18th March 1939.

No. F. 104/39-C. & G.—A vacancy having occurred in the Legislative Assembly by reason of the death of Mr. K. Ahmed, a Member elected to the said Assembly by the Rajshahi Division (Muhammadan Rural) constituency, the Governor General is pleased, in pursuance of the provisions of sub-rule (1) of rule 26 of the Legislative Assembly Electoral Rules, to call upon the Rajshahi Division (Muhammadan Rural) constituency to elect, in accordance with the said Rules, a person for the purpose of filling the said vacancy on or before the 20th May 1939.

G. H. SPENCE,
Secy. to the Govt. of India.

GOVERNMENT OF BENGAL.

Home Department.

Constitution and Elections.

NOTIFICATION.

No. 302A.R.—18th March 1939.—Whereas by notification No. F. 104/39-C. & G., dated the 18th March 1939, the Governor General has been pleased to call upon the Rajshahi Division (Muhammadan Rural) constituency of the Legislative Assembly to elect a member to the said Assembly in the place of Mr. K. Ahmed, deceased;

Now, therefore, the Governor is pleased, in exercise of the powers conferred by clauses (a) and (b) of sub-rule (2) of rule 11 of the Legislative Assembly Electoral Rules and in pursuance of sub-rule (3) of that rule, to appoint for the said constituency the 31st March 1939, as the date for the nomination of candidates and for the delivery of nomination papers to the Returning Officer, and the 6th April 1939 as the date on which the scrutiny of nominations shall be held.

By order of the Governor,
R. H. HUTCHINGS,
Addl. Secy. to the Govt. of Bengal.